

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Record of Proceedings**

**Petition No. 108/TT/2012**

Subject : Petition for determination of transmission tariff for 2 Nos. of 220 kV Bays at Trivandrum under Transmission System associated with Kudankulum in Southern Region for tariff block 2009-14

Date of hearing : 30.10.2012

Coram : Shri S.Jayaraman, Member  
Shri V.S.Verma, Member  
Shri M. Deena Dayalan, Member

Petitioner : PGCIL

Respondent : Kerala State Electricity Board

Parties present : Shri Prashant Sharma, PGCIL  
Shri S.S Raju, PGCIL  
Shri M.M. Mondal, PGCIL

The representative of the petitioner, PGCIL, submitted as under:-

- (a) As per the investment approval, the ICT III alongwith 2 Nos. of 220 kV bays at the existing substation at Trivandrum were to be commissioned by November, 2008;
- (b) The ICT-III at Trivandrum was put under commercial operation on 1.7.2009 without the 2 bays, and the Commission has already approved tariff for the said asset after condoning delay in its commissioning. KSEB was not in a position to complete 2 nos. 220 kV lines because of severe RoW issues in the lines. Hence, PGCIL initially slowed down progress of the corresponding bays, but had to finally commission them on 1.9.2011.

(c) PGCIL has in its affidavit dated 24.9.2012 submitted reasons for delay in the commissioning of the bays beyond 1.7.2009, i.e. upto August, 2011, and requested to condone the delay;

(d) PGCIL has filed rejoinder to the reply filed by KSEB.

2. None appeared for the respondent KSEB.
3. Order in the petition was reserved.

By the order of the Commission,

Sd/-

(T. Rout)  
Joint Chief (Law)  
8.11.2012